

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 335 OF 2017 &  
IA NO. 737 OF 2017 AND IA NO. 368 OF 2018**

**Dated: 31<sup>st</sup> July, 2018**

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member  
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

**In the matter of:**

<b>BSES Rajdhani Power Limited</b>	<b>Versus</b>	<b>.... Appellant(s)</b>
<b>Delhi Electricity Regulatory Commission</b>		<b>.... Respondent(s)</b>

Counsel for the Appellant(s) : Ms. Anoushka Singh  
h/f Mr. Buddy A. Ranganadhan

Counsel for the Respondent(s) : Mr. Divyanshu Rai  
h/f Mr. Nikhil Nayyar

**ORDER**

**IA NO. 368 OF 2018**  
*(Appnl. for condonation of delay in filing reply)*

In this application, the applicant/respondent has prayed that delay caused in filing reply may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing reply. We find the explanation to be acceptable. Hence, delay in filing reply is condoned and reply is taken on record. Application is disposed of.

**APPEAL NO. 335 OF 2017**

Learned counsel for the appellant seeks three weeks time to file rejoinder. He may file the same on or before 23.08.2018 after serving copy on the other side.

List the matter on **17.09.2018.**

**(Justice N. K. Patil)**  
**Judicial Member**

*ts/tpd*

**(I.J. Kapoor)**  
**Technical Member**